has increased. However, the figures of the quantity and value of gold seized by the Customs authorities throughout the country including the airports and seaports during the last 3 years are given in the table below:—

(Rs. in crores)

Value

Year	Quantity (in kgs.)	•
1989.	8215	259-60
1990.	5596	189-75
♦1991 (upto 22/7/91)	3091	109-11

Figures are provisional.

(d) the anti-smuggilng drive has been intensified and the anti-smuggling machinery throughout the country especially in the vulnerable areas of the land borders coastline and the international airports and seaports has been geared up. Close co-ordination is being maintained with all the agencies concerned in detection and prevention of smuggling. Sophisticated equipment like X-ray baggage machines, metal detectors, night vision binoculars are being increasingly used.

Launching of NRI Bond Scheme

- 1119. SHRI KRISHAN LAL SHARMA: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that Government had launched the NRI bond scheme sometime back with much publicity;
- (b) whether it has come to the notice of Government that there has been undue delay in the issue of bonds to NRIs;
- (c) if so, what are the reasons for delay in issuing of bond;
- (d) whether Government have come across any case of legal complications arising out of delay in issue of bonds; and

(e) if so, what steps are being taken to expedite the issue of bonds to NRIs and the progress achieve in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes Sir.

- (b) and (c) No, Sir. Bond Certificates have already been despatched to more than 99 per cent of the applicants,
 - (d) No Sir.
- (e) Bond Certificates to about 250 applicants could not issue due to loss of the drafts covering remittances in transit or due to change in mailing address of the applicants. SBI is arranging to despatch these Certificates shortly.

Revision of Pay Scale of NDS Instructors

- 1120. SHRI A. NALLASIVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government have allowed revision in the pay scales of the former NDS Instructors at par with the teaching staff of the schools run by the Centre/Union Territory Administration from 1st January, 1967 till their absorption in the State/ Union Territory administration;
- (b) whether it is also a fact that Central Government is committed to bear in full the expenditure of their pay, allowances and pension, etc.;
- (c) if answer to (a) be in the affirmative, names of the States and Union Territory administrations that have followed instructions as contained in Government's letter dated 19th May, 1986 and cleared the arrears of pay;
- (d) if answer to Part (b) be in affirmative the names of States and Union Territory Aministrations which have

not till today followed the Government's instructions and have not cleared the arrears; and

(e) what action has been taken by Government in this matter?

MINISTER OF STATE IN: THE MINISTRY OF **HUMAN** RESOURCE DEVELOPMENT. (DEPARTMENT YOUTH **AFFAIRS** AND SPORTS) WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD MAMATA DEVELOPMENT) (MS. BANERJEE): (a) There were 5 different nongazetted categories of NDS employees in the Organisation—(i) Jr.Gd.II Instructors, (ii) Jr.Gd.I NDS Instructor, (iii) Sr.Gd.II NDS Instructor, (iv) Sr.Gd.1 NDS Instructor and (v) Supervisor By the revision orders dated 19-5-86 and 4-8-88, the Central Government, therefore, granted 5 different revised scales for the respective categories. Since there were only one or two categories of Physical Education Teachers in schools run by the Centre/UT Administrations, it was not possible to accommodate all the 5 categories of NDS employees within the scales of these one/two categories of Physical Education Teachers. Therefore, different revisions of scales were allowed to the NDS Instructors viz. one category (Sr.Gd.II) was allowed the scale of Rs. 440-750 (w.e.f. 1-1-73) as equivalent to the PET teachers in schools rnu by Centre/UT Administrations, two categories (Sr.Gd.I & Supervisor) were given higher scales and two categories (Jr.Gd.II & Jr.Gd.I) were given lower scales. Moreover, these scales were revised by the Central Government on the basis of the judgement of the Karnataka High Court and upheld by the Supreme Court.

- (b) Yes, Sir.
- (c) The following States/UTs have implemented the orders of revision dated 19-5-86:—(i) Haryana, (ii)

- Himachal Pradesh, (iii) J & K, (iv) Maharashtra, (v) Punjab, (vi) West Bengal and (vii) Delhi Administration.
- (d) and (e) There is no confirmation regarding implementation of the Central Government's instructions regarding revision of pay scales of Ex-NDS Instructors from the following States:—
 - (i) Andhra Pradesh, (ii) Assam, (iii) Bihar, (iv) Goa, (v) Gujarat, (vi) Karnataka, (vii) Kerala, (viii) Meghalaya, (ix) Madhya Pradesh, (x) Orissa, (xi) Rajasthan and (xii) U.P. The concerned states have been reminded.

NDS Instructors were not absorbed in the remaining states/UTs namely, Arunachal Pradesh, Manipur, Tripura. Mizoram, Tamil Nadu, Nagaland, Sikkim, Pondicherry, Chandigarh, Daman & Diu, Dadar & Nagar Haveli, A & N Islands and Laccadive & Minicoy Islands.

Restoration of Parity in Pay Scales of Employees in Accounts Departments with their Counterparts in the Central Secretariat

- 1121. SHRI SAMAR MUKHERJEE: Will the Minister of FINANCE be pleased to state:
- (a) whether Accounts and Audit Cadres in Civil, Postal, Defence, Railways and the Indian Audit and Accounts Department have been demanding restoration of parity in pay scales with the corresponding cadres of the Central Secretariat which they were enjoying upto 1919;
- (b) if so, whether Government are considering their demand; and
 - (c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FTNANCE (SHRI SHANTARAM POTDUKHE): (a) No, Sir.

(b) and (c) Do not arise.